

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 5843**

**TO BE ANSWERED ON THE 3<sup>RD</sup> APRIL, 2018/ CHAITRA 13, 1940 (SAKA)**

**MISUSE OF FUNDS BY IPS OFFICERS**

**5843. SHRI RAMESH CHANDER KAUSHIK:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of Indian Police Service (IPS) officers facing vigilance inquiry for misappropriation of Government funds and possessing assets disproportionate to the known source of income etc. as on 01.02.2018;**
- (b) the number of such IPS officers facing prosecution for misuse of funds meant for the poor and financially weaker sections of the society; and**
- (c) the number of officials, out of the above, found guilty in the inquiry and terminated from the service during the last three years?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

- (a) IPS officers are allotted to various State/UT Cadres where they serve in connection with the affairs of the State/UT concerned. Some of the IPS officers are serving on Central deputation. As per the information available, 29 IPS officers are facing departmental inquiries or trials for criminal misconduct as on 01.02.2018.**

**On completion of investigation in cases of criminal misconduct, State Government/agency concerned seeks sanction from the Ministry of Home Affairs in terms of the Prevention of Corruption Act, 1988 for prosecuting the IPS officer concerned before the court of competent jurisdiction. During the last three years, Ministry of Home Affairs have granted sanction to prosecute 3 (three) IPS officers under the Prevention of Corruption Act, 1988.**

**(b) Consolidated information with regard to number of IPS officers facing prosecution for the specific charge of misuse of funds meant for the poor and financially weaker sections of the society is not Centrally maintained.**

**(c) During the last three years, a penalty of 100% cut in pension has been imposed on one retired IPS officer by Ministry of Home Affairs vide order dated 27.06.2017 subsequent to his conviction on charges of criminal misconduct. No IPS officer has been terminated from service during the last 3 years on charges of criminal misconduct.**

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